Dear Rajiv

Please refer the order of MHA dtd 5th May, 2020 on Standard Operating Protocols (SoPs) for movement of Indian Nationals Stranded outside the country and of specified persons to travel abroad (Copy enclosed for ready reference).

2. As per the order of MHA, persons stranded in India who wish to travel abroad need to apply with details to MoCA or to any agency designated by MoCA. For this purpose, it has been decided to designate Air India as nodal agency to facilitate the process. An institutional Mechanism may be put in place for allowing the eligible persons to travel on the non-scheduled commercial flights that are being arranged by MoCA for bringing back stranded Indian Nationals from abroad, according to the guidelines issued by MHA.

3. Early action in this regard would be appreciated.

Yours sincerely,

( Pradeep Singh Kharola )

Encl. As Above.

Shri Rajiv Bansal
CMD, Air India
Airlines House
Gurudwara Rakab Ganj Road
New Delhi.
ORDER

In continuation of Ministry of Home Affairs' Orders No.40-3/2020-DM-I(A) dated 1st May 2020 and in exercise of the powers, conferred under Section 10(2)(i) of the Disaster Management Act, the undersigned, in his capacity as Chairperson, National Executive Committee, hereby issues Standard Operating Protocols (SOPs), for movement of Indian Nationals stranded outside the country and of specified persons to travel abroad, as Annexed herewith, to Ministries/Departments of Government of India, State/Union Territory Governments and State/Union Territory Authorities with the directions for its strict implementation.

[Signature]
Home Secretary

To: (As per list attached)

1. The Secretaries of Ministries/Departments of Government of India.
2. The Chief Secretaries/Administrators of States/Union Territories.

Copy to:

i) All Members of the National Executive Committee.

ii) Member Secretary, National Disaster Management Authority.
Annexure to Ministry of Home Affairs’ (MHA) Order No.40-3/2020-DM-I (A)
dated 5th May, 2020

A. Standard Operating Protocol (SOP) for movement of Indian Nationals
   stranded outside the country

   In order to contain the spread of COVID-19 pandemic, international travel of
   passengers has been prohibited under MHA’s Orders related to lockdown measures.
   As per information available, many Indian Nationals who had travelled to different
   countries before the lockdown, on various purposes such as employment, studies/
   internships, tourism, business, etc., are stranded abroad. Due to their prolonged stay
   abroad, they are facing distress and are desirous of returning to India urgently.
   Apart from the above cases, there are other Indian Nationals who need to visit India
   in medical emergencies or death of a family member.

   2. In order to facilitate the movement of such Indian Nationals, the following SoP
      is hereby laid down:

   i. Such persons will register themselves with the Indian Missions in the country
      where they are stranded, along with necessary details as prescribed by
      MEA.

   ii. They will travel to India by non scheduled commercial flights to be arranged
       by Ministry of Civil Aviation (MoCA); and, naval ships to be arranged by
       Department of Military Affairs (DMA). Only those crew and staff, who are
       tested COVID-19 negative, will be allowed to operate these flights/ ships.

   iii. Priority will be given to compelling cases in distress, including migrant
        workers/ labourers who have been laid off, short term visa holders faced with
        expiry of visas, persons with medical emergency/ pregnant women/ elderly,
        those required to return to India due to death of family member, and
        students.

   iv. The cost of travel, as specified by MoCA/ DMA will be borne by such
       travellers.

   v. Based on the registrations received, MEA will prepare flight/ ship wise
       database of all such travellers, including details such as name, age, gender,
       mobile phone number, place of residence, place of final destination; and
       information on RT-PCR test taken and its result. This data base will be
       shared by MEA with the respective State/ UT in advance.

   vi. MEA will designate State/ UT wise nodal officers, who will co-ordinate with
       the nodal officers designated for this purpose by the respective States/ UTs.

   vii. MEA will display with at least two days notice, the schedule (day, place and
        time of arrival) of the incoming flight/ ship, on their online digital platform.
B. Standard Operating Protocol (SOP) for movement of persons stranded in India who are desirous to travel abroad

In order to contain the spread of COVID-19 pandemic, international travel of passengers has been prohibited under MHA's Orders related to lockdown measures. As per information available, many persons are stranded in India who desirous to travel abroad urgently for various purposes.

2. In order to facilitate the movement of such persons, the following SOP is hereby laid down:

i. Such persons will apply to Ministry of Civil Aviation (MoCA) or to any agency designated by MoCA for this purpose, along with necessary details, including the places of departure and arrival, as prescribed by MoCA.

ii. Only those persons shall be allowed to travel to the destination countries, who are citizens of that country; who hold visa of at least one year duration of that country; and green card or OCI card holder. In cases of medical emergency or death in the family, Indian Nationals holding six month visa can also be allowed.

iii. Before the tickets of such persons are confirmed, MoCA will ensure that the destination country allows entry of such persons in that country. The conditions, if any, imposed by the destination country, will have to be fulfilled by the person intending to travel.

iv. The travel from India shall be by on the non scheduled commercial flights that are being arranged by MoCA for bringing back stranded Indian Nationals from abroad.

v. The cost of travel, as specified by MoCA, will be borne by such travellers.

vi. At the time of boarding the flight, MoCA will ensure that all travellers undergo thermal screening as per health protocol. Only asymptomatic travellers would be allowed to board the flight.

vii. While on board the flight, health protocol as issued by MoCA will be strictly followed. This would include wearing of masks, environmental hygiene, respiratory hygiene, hand hygiene etc. to be observed by airline staff, crew and all passengers.

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viii. Before boarding, all travellers shall give an undertaking that they would undergo mandatory institutional quarantine for a minimum period of 14 days on arrival in India, at their own cost.

ix. All travellers will also be required to give an undertaking that they are making the journey at their own risk.

x. At the time of boarding the flight/ship, MEA will facilitate thermal screening as per health protocol. Only asymptomatic travellers would be allowed to board the flight/ship.

xi. Passengers arriving through the land borders will also have to undergo the same protocol as above, and only those who are asymptomatic will be enabled to cross the border into India.

xii. Self-declaration form (with health and personal details) in duplicate will be filled in advance by all passengers coming from any point of entry, i.e., land, sea or airports, and a copy of the same will be given to Health and Immigration officials present at the airport/seaport/landport.

xiii. While on board the flight/ship, the health protocol of MoCA/ DMA will be strictly followed. This would include wearing of masks, environmental hygiene, respiratory hygiene, hand hygiene etc. to be observed by airline/ship staff, crew and all passengers.

xiv. On arrival, thermal screening, as per health protocol, would be carried out in respect of all the passengers by the Health officials present at the airport/seaport/landport.

xv. All passengers shall be asked to download AarogyaSetu app on their mobile devices.

xvi. The passengers found to be symptomatic during screening shall be immediately taken to medical facility as per health protocol.

xvii. The remaining passengers shall be taken to suitable institutional quarantine facilities, to be arranged by the respective State/UT Governments. These facilities may be as far as possible, in the district headquarters, of the district to which the arriving passengers belongs.

xviii. These passengers shall be kept under institutional quarantine for a minimum period of 14 days.

xix. If they test negative after 14 days, they will be allowed to go home and will undertake self-monitoring of their health for 14 more days as per protocol. The remaining persons will be shifted to the medical facility by the State/UT Government.

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